GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 2725 (TO BE ANSWERED ON THE 18th August 2025)

PROPOSAL TO REVISE SUB-RULE(I) OF RULE 42A OF THE AIRCRAFT RULES, 1937

2725. SHRI CHANDRAKANT DAMODAR HANDORE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the enforcement measure to ensure compliance to regulations made under subrule(i) of Rule 42A, 1937, whether any action for violation of the same has been taken against any Indian operator during the last one year;
- (b) whether Director General of Civil Aviation (DGCA) has found any evidence of increasing workload of crew and cabin crew members of aviation industry; and
- (c) whether there is any proposal to revise the stipulations made under Sub-rule (i) of rule 42A of the Aircraft Rules, 1937, if so, the timeline for their implementation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (c): Directorate General of Civil Aviation (DGCA) ensures effective oversight of compliance with regulations issued under sub-rule (i) of Rule 42A of the Aircraft Rules, 1937 by conducting regular audits and surveillance activities. Any non-compliance attracts enforcement action in line with the Enforcement Policy and Procedure Manual (EPPM).

Enforcement actions undertaken against Indian operators in the last one year are given at Annexure A.

Civil Aviation Requirements (CAR) 7/J/1 (Flight Duty Time and Flight Time Limitations - Cabin Crew) is under review. The review is expected to be completed within six months.

Annexure A

Enforcement Actions Taken against Indian Operators in last one year:

S.No.	Operator	Action Taken
1.	M/s Air India	Warning letter issued to Accountable Manager M/s Air India on 17/04/2025. Warning letters issued to three officials of Air India on 23/04/2025.
2.	M/s Air India	M/s Air India has been directed to remove three officials from all roles and responsibilities related to crew scheduling and rostering on 20.06.2025.